

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 602 OF 2023**

**IN THE MATTER OF:**

SARDAR SATNAM SINGH AND ORS. .... APPLICANT(S)  
VERSUS  
STATE OF UTTAR PRADESH & ORS. .... RESPONDENT(S)

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**FILED BY:-**


**[SANJEEV KUMAR SINGH & BHISHM PRATAP SINGH]  
(ADVOCATES FOR THE RESPONDENT NO.7)  
LEGAL VIBES (ADVOCATES & SOLICITORS)**

**NEW DELHI  
Dated: 20.05.2025**

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JANGPURA EXTENSION,  
NEW DELHI-110014.  
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BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
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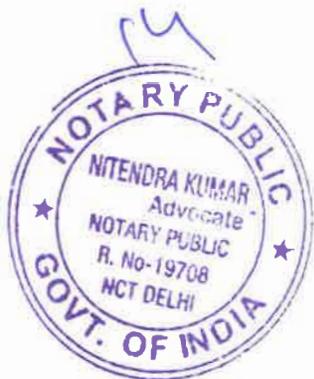
STATE OF UTTAR PRADESH & ORS.

.... RESPONDENT(S)

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT**  
**NO. 7/BAJAJ ENERGY LIMITED.**

I, Arun Garg, S/o. Sh. M. K. Garg, aged about 46 years, having Regd. Office at: Khambarkhera, Shardanagar Road, Kheri, Lakhimpur, Uttar Pradesh-261506, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the (Assistant Vice President, Finance & Accounts) and the authorized representative of the Respondent No.7 M/s Bajaj Energy Pvt. Ltd. and I have been duly authorized to file the present affidavit.
2. That Respondent No. 7 filed a detailed reply dated 12.04.2024 before this Hon'ble Tribunal, pursuant to which the present matter was listed for hearing on 24.07.2024. Thereafter, upon hearing Respondent No. 7 and considering the averments made in the reply dated 12.04.2024, this Hon'ble Tribunal was pleased to grant liberty to Respondent No. 7 to file a reply in response to the queries put forth by the Tribunal during the course of the proceedings. In compliance with the order dated 24.07.2024, Respondent No. 7 subsequently filed a Second Reply Affidavit dated 23.09.2024, addressing all the issues and queries raised by this Hon'ble Tribunal.



3. Thereafter, the present matter was listed for hearing on 20.05.2025, wherein this Hon'ble Tribunal noted certain observations during the course of the proceedings. Respondent No. 7, having taken note of the queries raised by this Hon'ble Tribunal, is accordingly addressing them through the present affidavit.
4. That Respondent No. 7 craves leave of this Hon'ble Tribunal to refer to and rely upon the contents of the Reply dated 12.04.2024 and the Second Reply Affidavit dated 23.09.2024, both filed by Respondent No. 7, and to treat the same as part and parcel of this affidavit, as their contents have not been repeated herein for the sake of brevity.
5. That Respondent No. 7, in its Second Reply Affidavit dated 23.09.2024, had unravelled 'the status of management of fly ash and the development of the green belt' (*Para 5 @ Pg 323-325 of the paper book*), which is being extracted herein for the convenience of this Hon'ble Tribunal:

*"... 5. Reply with regard to the issue at paragraph 2 (b) above.*

- i. It is submitted that the Project Proponent has fully complied with all the condition relating to fly ash management and development of green belt.*
- ii. It is submitted that with regard to the conditions related to the fly ash it is specified in the Environmental Clearance dated 09.07.2010 that "Fly Ash management shall be done as per the fly ash notification of Government of India"*
- iii. It is submitted that, fly ash is being managed in line with the fly ash Notifications issued from time-to-time. Pertinently the said Notifications were periodically issued on the dates being 14.09.1999, 28.07.2003, 03.11.2009, 28.08.2019 and 31.12.2021 (issued in*



*suppression of notification dated 14.09.1999 and its subsequent amendments)*

- iv. *It is submitted that under the said Notification 100% utilization of fly ash is required to be achieved in the manner as set out in the said Notifications. The same is already achieved by Project Proponent.*
- v. *It is submitted that in line with statutory requirements, a fly ash utilization report is also submitted to the Central Pollution Control Board (CPCB) on an annual basis and Central Electricity Authority on six-monthly and annual basis. A true copy of the monthly generation and utilisation of the fly ash for year 2022-2023, and 2023-2024 is being annexed herewith and marked as ANNEXURE-A-3 (@ Pg 368-369 of the paper book) .*
- vi. *It is submitted that the fly ash report is also uploaded on the online portal especially made for the same by the Central Pollution Control Board. Screenshot of the report updated on the CPCB portal are being annexed herewith and marked as ANNEXURE-A-4 (@ Pg 370 of the paper book).*
- vii. *It is submitted that in accordance with Ash Utilization Notification dated 31.12.2021, ash generation and disposal at power plant is also required to be audited by the Central Pollution Control Board (CPCB) approved auditors. Ash audit for FY 2022-23 for the Project Proponent has been carried out by Prof. Arun Prasad, Department of Civil Engineering, Indian Institute of Technology (BHU), Varanasi and report is directly sent to CPCB, New Delhi. A true copy of the Audit Completion Certificate, as issued by Prof. Arun Prasad is being annexed herewith and marked as ANNEXURE-A-5 (@ Pg 371 of the paper book).*
- viii. *With regard to the **Green Belt Development**, it is submitted that the specific condition relating to the same in the Environmental Clearance Certificate reads as under: -*

**“A greenbelt of adequate width and density shall be developed around the plant periphery covering at least 33% of the project area.”**
- ix. *It is submitted that there is a full and total compliance of the Green Belt Developmental Condition.*
- x. *It is submitted that the unit has already developed a thick greenbelt at the power plant covering an area of*



*13.85 Acres (Total plant land of 30.855 Acres) equals to approx. 45% of total plant land as greenery. This greenbelt is corroborating with the minimum 33% greenbelt requirement of MoEF&CC.*

*xi. It is submitted that, the unit has also developed Miyawaki Forest within the plant premises, which ensures plant growth 10 times faster and with 30 times higher density. Geotagged photographs of greenery in plant area are being annexed herewith and marked as ANNEXURE-A-6 (@Pg 372-379 of the paper book).*

6. That Respondent No. 7 most respectfully submits that the low-lying areas reclaimed through the utilization of fly ash are voids or low-lying areas on lands owned by villagers near the power plant, which need to be filled and leveled at the individual request of the landowners. The said requests for filling these voids or low-lying areas are taken on stamp paper from the farmers before the commencement of the filling process with ash, after which the land is leveled and earth capped. It would be pertinent to mention here that, upon receiving such requests from the villagers, Respondent No. 7 approaches the Uttar Pradesh Pollution Control Board (UPPCB) to obtain Consent to Establish (CTE) for filling the void land or low-lying area with fly ash. A copy of the of the Consent to Establish issued by the UPPCB to the Respondent No. 7 for the tenure 27.09.2021 to 26.09.2024 is being annexed herewith and marked as ANNEXURE-A-1. A copy of the of the Consent to Establish issued by the UPPCB to the Respondent No. 7 for the tenure 08.05.2024 To 07.05.2029 is being annexed herewith and marked as ANNEXURE-

A-2.



7. In the above premise, it is therefore prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the present Application/Complaint, considering the total compliance and steps undertaken by the Project Proponent, and in view of the absence of any violation of the Environmental Act, applicable laws, or the directions issued thereunder.

8. That the present affidavit has been filed by the Respondent No.7 is bona fide, in the interest of justice and the same may be taken on record. That the Annexures annexed to the present affidavit are true copies of their respective originals.

*[Signature]*  
**DEPONENT**

**VERIFICATION:**

I, the deponent the abovenamed do hereby verify that the contents of my above affidavit are true and correct to best of my knowledge and beliefs and nothing material has been concealed therefrom. That the contents of the affidavit are true and correct, and the legal submissions are on legal advice received and believed to be correct and no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 20th day of May, 2025.

*[Signature]*  
**DEPONENT**

*Bhishm*  
 I Identified the deponent who has signed in my presence



**CERTIFIED THAT DEPONENT**

Sh./Ms. Arjun Garg Age 35  
 S/o, W/o, D/o M K Garg  
 R/o Bhishm Pruthi Delhi  
 Identified by Bhishm Pruthi  
 has sole possession of the land  
 On 20/05/2025 date & correct to  
 contents of affidavit  
 & explained to me  
 his/her knowledge.

*[Signature]*  
 NITENDRA KUMAR, NOTARY PUBLIC  
 Govt. of India, DELHI

20/05/2025



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

**Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com**

**Validity Period :27/09/2021 To 26/09/2024**

**Ref No. - 135518/UPPCB/Bareilly(UPPCBRO)/CTE/SHAHJAHANPUR /2021**

**Dated:- 28/09/2021**

**To ,**

Shri SAMIR KUMAR SABAT  
M/s BAJAJ ENERGY LIMITED Maqsoodapur  
Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042  
SHAHJAHANPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 13281025 dated - 28/08/2021. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Ash	Metric Tonnes/Month	10000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Fly Ash	10000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

<b>Fuel Consumption Details</b>		
<b>Fuel</b>	<b>Consumption(tpd/kld)</b>	<b>Use</b>

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 26/09/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

- 1- This consent to establish is valid for establishment of plant for handling of Fly Ash. In a leachate proof surface surrounded with appropriate boundary wall/wind breaking wall with proper green cover. Transportation of fly ash only allow in completely covered vehicle.
- 2- This C.T.E. is valid only for handling of fly ash by distribution for recycling/reuse in cement manufacturing, tiles preparation, distribution to formers etc purposes only. Industry shall obtain prior approval before making any modification in product/ process/fuel/plant machinery failing which consent would be deemed void.
- 3- Industry shall abide by orders/directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time. Industry should comply all provisions made under The water (prevention and control of pollution) act 1974, The air (pollution and control of pollution) act 1981 and Environment protection act 1986. Industry should also comply all directions issued by honorable courts/CPCB and UPPCB.
- 4- industry shall store fly ash in leachate proof surface in such a way that there is no chance will occur for ground water contamination, industry should conduct regular monitoring of ground water inside the premises and surrounding area. Industry shall obtain No Objection Certificate from State Ground Water Authority Lucknow /DGWMA, SHAHJAHANPUR, Immediately/ as early as possible.
- 5- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P. Act 1986.
- 6- The Industry shall install proper arrangement for control of dust like Boundary Wall, green belt, pakka road for movement of vehicle and sprinkling system etc in such a way that no adverse impact on ambient air quality will observed. Industry shall conduct regular ambient air quality and ensure that ambient air quality must maintain within the board norms otherwise this noc will be revoked immediately and all loses occurred due adverse impact will be beard by the industry.
- 7- Fly ash should be disposed of in such way that environment and health of people should not be adverts affected.
- 8- The Industry should install water sprinkler for suppression of dust during loading and unloading of the industry
- 9- Dust (Rabish) should be cleaned around Industry and not to be collected at one point.
- 10- Unit shall submit the Land use certificate from competent authority within three months.
- 11- Unit shall comply provisions of Standard Operation Procedure issued by CPCB/MoEF&CC.
- 12- Unit must be complying all the provisions of safety department.
- 13- As per proposal plant and machinery should establish which are for away from habitat, remaining land should use for other industrial purposes.
- 14- During construction/operation of proposed plant if any type of environment losses occurred same shall be beard by the industry/owner of industry.
- 15- Green belt and multi layer plantation (Minimum 33% of the land on which industry is established) along with boundary wall should develop before commissioning of plant.
- 16- Air pollution control system/water pollution control system/complete recycling of treated and disposal facility for solid waste/hazardous waste should develop before commissioning of plant.
- 17- In area of High tension line unit should be establish at sufficient distance maintain in concerned guideline and should obtain permission from competent authority before commencement of work.
- 18- Industry shall develop sufficient land for utilization of 100% treated water. Unit shall not discharge the treated effluent in any water body like any drain/ river. Please note that consent to Establish will be revoked, in case of, non compliance any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 26/10/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 28/10/2021 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**REGIONAL OFFICER  
U.P.P.C.B. BAREILLY**

Dated:- 28/09/2021

**Copy To -**

CHIEF ENVIRONMENT OFFICER, (CIRCLE-7), U.P. POLLUTION CONTROL BOARD, LUCKNOW  
FOR KIND INFORMATION.

**REGIONAL OFFICER  
U.P.P.C.B. BAREILLY**



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :08/05/2024 To 07/05/2029

Ref No. - 196987/UPPCB/Bareilly(UPPCBRO)/CTE/SHAHJAHANPUR /2024

Dated:- 16/05/2024

To ,

Shri SAMIR KUMAR SABAT  
M/s BAJAJ ENERGY LIMITED Maqsoodapur  
Vill- Maqsoodapur, Tehsil-Powayan, Block; Banda, District- Shahjahanpur (U.P). 242042  
SHAHJAHANPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 23593684 dated - 13/04/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
ASH	Metric Tonnes/Day	10000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
FLY ASH	10000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

<b>Fuel Consumption Details</b>		
<b>Fuel</b>	<b>Consumption(tpd/kld)</b>	<b>Use</b>

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 07/05/2029 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

1. This Consent to Establishment is valid only for construction of secured landfill to disposal of fly ash in low lying area in scientific and secure manner in existing 90 MW thermal power plant by using coal. Partial disposal of fly ash generated during the production process is done by the cement manufacturer through silos and the remaining fly ash is used in landfill by the unit for disposal.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. No water and air pollution source will be added/ installed by the unit without prior permission from State Pollution Control Board.
4. The municipal solid waste generated from the project should be disposed of as per MSW rules, 2016.
5. The dust suppression measures like water sprinkling system and water smog gun. Water spraying will be done on the haul roads and working areas.
6. Unit must establish leachate control facility in secured landfill.
7. Unit must constructed temporary wind wall to control dust emission.
8. The activity of reclamation of Low Lying Areas / Abandoned Quarries will be regulated under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air Water (Prevention and control of Pollution) Act,1981. The stipulation specified in this guideline is consistent with the provisions of fly Ash Notification, 1999 and amended thereafter which should be a special condition mentioned in consent order issued under the Water (Water Prevention and control of Pollution) Act,1974 and the Air Water (Prevention and control of Pollution) Act, 1981 Thereafter any deviation from the guidelines shall be treated as violation of both Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 and action as deemed proper shall be taken under Consent Administration by the Board.
9. Necessary clearances shall be obtained from the concerned agencies such as DGMS, SPCB, IBM, MoC, etc.
10. The project should register their site on UPECP dust app portal (dustapp.ucecp.in) for Self Declaration: Dust Control Audit.
11. The project should ensure compliance of orders/instructions issued by Commission for Air Quality Management & Adjoining Areas (CAQM&AA) from time to time.
12. Project shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.
13. Project shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
14. Project shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
15. This consent is valid only for project as mentioned above. Project shall obtain prior approval before making any modification/expansion in discharge failing which consent would be deemed void.
16. Project shall make rain water harvesting on the premises as per map approved by concerned Authority. Pre-monsoon and Post- monsoon maintenance of rain water harvesting pit shall be done annually.
17. Project shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.20
18. Project shall develop green belt in accordance with Government Order 07/55-02-2018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.
19. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. Project shall develop green belt in accordance with Government Order 07/55-02- 2018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018 and letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018
20. Project shall comply with the relevant provisions of Environmental Laws.
21. Unit shall submit bank guarantee of Rs 1,00,000/- (Rupees One Lac Only) for the compliance of above conditions within 15 days from the date of issue of this order.
22. In case of violation of above-mentioned conditions or any public complaint, the consent may be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 16/06/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Chief Environment Officer**  
**Circle-7**

Dated:- 16/05/2024

**Copy To -**

Regional Officer, UPPCB, Bareilly to ensure the compliance of the conditions imposed in the consent order.

**Chief Environment Officer**  
**Circle-7**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



Legal Vibes &lt;legalvibes.lawfirm@gmail.com&gt;

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**O.A. No.602/2023 Titled as Sardar Satnam Singh & Ors. Vs. State of Uttar Pradesh & Ors. (Additional Affidavit on behalf of the Respondent No.7)**

1 message

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**Legal Vibes** <legalvibes.lawfirm@gmail.com>

Tue, May 20, 2025 at 5:18 PM

To: antimabazaz@gmail.com, mefcc@gov.in, sarpanchsatnam0011@gmail.com

Cc: Sanjeev kumar Singh &lt;sanjeevsingh2102@gmail.com&gt;, bhishm pratap &lt;bhishm.pratap4@gmail.com&gt;

Dear all,  
Please find the attachment additional affidavit on behalf of the Respondent No.7 (M/s. Bajaj Energy Ltd.)  
Kindly accept the services.

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*Thanks & Regards,*

***Legal Vibes Law Firm****G-27, First Floor,**Jangpura Extension**New Delhi-110014**Ph: 011-43580335***Additional Affidavit.pdf**

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